

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 06th MAY, 2024, 10:30 A.M.

CP (IB) No. 21/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Snow White Metal Industries Ltd. -Vs- Balasore Alloys Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

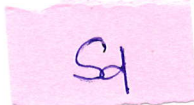
Mr. Somjeet Mishra, Adv.

For Respondent (s)

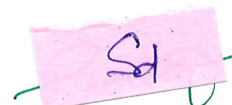
Mr. Sandeep S. Ladda, Adv.
 Mr. Adnan Ansari, Adv.

ORDER

Ld. Counsel Mr. Somjeet Das appears for the petitioner/ Financial Creditor. This application has been filed under Section 7 IBC, 2016 for initiation of CIRP against the Corporate Debtor. In Part IV (2) of the petition, date of default is referred to page No. 22 of the petition, there two dates of defaults are mentioned i.e., 09.08.2021 and 16.01.2024. In fact, 16.01.2024 is notice date, in the notice time, three weeks has been granted to make payment. At this juncture, time is granted to take necessary correction in this regard. Respondent is represented by Ld. Counsel Mr. Adnan Ansari time granted to file memo of appearance. List the matter on 11.06.2024.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)